

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail ementioning.phc-bih@gov.in

The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied –up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

Mentioning matters regarding urgent hearing of pending cases:

Sl.No.	Name of Adv. With Ph.No.	Name of Party	Nature of Case	Reasons for Mentioning	Remarks
(From 12:00 PM of 19.01.2022 to 12:00 PM of 20.01.2022)					
Civil Matters					
1.	Shashank Chandra 9835160658	Madhesh Kumar & Ors.	CWJC No. 11555 of 2021	The present Writ Application has been filed for payment of Financial Aid to the school of the Petitioners, including salary and other allowances according to their entitlement, in pursuance of the decision taken by the District Committee headed by the Respondent No. 4, but till date the Petitioners and other staffs of the school have, not received any salary, even though similar situated schools have been receiving grants and salary from the State Government.	May be mentioned before the respective Bench only where the matter is listed
2.	Manoj Kumar 9801179773	Guriya Devi	C.W.J.C. no.- 15059 /2017	The above writ Petition has been filed against the order passed by D.M Saran in Anganbari appeal no- 2/2015 on dt. 07.07.2017 before this Hon'ble High Court and same is pending however several times I mentioned before the court, the petitioner is selected but the Dist Program officer has appointed respondent no-6 in place of petitioner. In such circumstance kindly direction may be given to list the case out of turn.	No Urgency
3.	Jay Prakash Sharma	Tribhuwan Arora JV	CWJC No. 9189 of 2016,	Mentioning date 13.01.2022.	Office to verify and to

	9507832265	Proprietor Tribhuwan Narayan Singh	CWJC No. 9190 of 2016	Sl. 01. Remarks- To be listed but not listed till date.	be listed if earlier mention allowed
4.	Jay Prakash Sharma 9507832265	Tribhuwan Arora (JV)	CWJC No. 9189 of 2016, CWJC No. 9190 of 2016	The Punjab National Bank is going to take possession of the living house of the petitioner in which petitioners are living with entire their family member. dated 7 th February, 2022.	To be Listed
5.	Ranjan Kumar Singh 8986267881	Santosh Kumar Ram and others	CWJC No. 4163 of 2018	Selection matter; School service.	No Urgency
6.	Jay Prakash Sharma 9507832265	M/S Pawansut Construction, proprietor Abhishek Kumar Singh	CWJC No. 18727 of 2018, CWJC No. 18738 of 2018, CWJC No. 18745 of 2018	Mentioning Date 11.01.2022. Sl. No. 32. Remarks- To be listed. Still not listed.	Office to verify and comply earlier order on mentioning
7.	Jay Prakash Sharma 9507832265	M/S Pawansut Construction, proprietor Abhishek Kumar Singh	CWJC No. 18745 of 2018, CWJC No. 18738 of 2018, CWJC No. 18727 of 2018	The Punjab National Bank is going to take possession of the living house of the petitioner in which petitioner is living with entire their family members. dated 22.01.2022. "Attached Bank Copy".	To be Listed
8.	Radha Mohan Singh 9472244412	Akash Kumar	CWJC No. 8946 of 2019	The petitioner has challenged the appellate order dated 27.08.2018 issued under signature of General Manager, UCO Bank. Personnel Services Department- cum- Appellate Authority, whereby the punishment of removal from bank service without any disqualification for future employment imposed by the Disciplinary Authority dated 08.12.2017 to the petitioner has been confirmed. The petitioner joined on the post of Probationary Officer in UCO bank, he was under in-service training and service was not confirmed till passing of the final order of the punishment. So, may Kindly list this case out of term before	To be Listed

				appropriate Hon'ble Bench.	
9.	Arvind Kumar 9934040529	Yogendra Prasad	MJC No. 1918 of 2021 (Modification) (arising out of order dated 26.04.2021 passed in CWJC No. 15158 of 2018)	The case was not taken up and hence in view of alternative remedy of revision, case was mentioned for withdrawal to file revision before the appropriate authority, but on account of misunderstanding of fact the Hon'ble Court was pleased to direct for early disposal of Supply appeal No. 72 of 2017 whereas the said appeal was dismissed on 28.08.2018 and same was challenged by way filing I.A. No.1 of 2019 on 17th July, 2019 which is on record of case, and therefore , the early hearing of the case is urgent. The petitioner being pretty old has no any other source of livelihood.	To be Listed for modification
10.	Bipin Kumar 9430001331	Arjun Prasad	CWJC No. 22759 of 2018	That the petitioner has dismissed his service on 25.10.13 without follow and gross violation of the prescribed procedure under the Bihar CCA Rules, 2005. Petitioner is a heart disease patient and he is an old man. Petitioner has not committed any offence as alleged in criminal case.	To be Listed
11.	Sanjeet Kumar 9431017782	Ali Murtuza	C.W.J.C. No. 4061 of 2020	That the writ application has been filed for quashing of the order dated 19.12.2019, passed in BLT Case No. 582 of 2016, (Md. Ghayasuddin and others Versus The State of Bihar & Ors.), passed by the Learned Bihar Land Tribunal, Patna, (Hereinafter to be referred as tribunal), whereby the appeal preferred by the petitioner against the order dated 12,03.2016, passed in Mutation Revision Case No. 15/2007-08, (Md. Ghayasuddin and Others	No Urgency

				<p>Versus Ravi Prakash Bhagat & Ors.), passed by the Leaned Additional Collector, Araria, has been dismissed without appreciating the facts of the case as well as the law involved in it.</p> <p>The petitioner had filed an application bearing BLT Case No. 582 of 2016, (Md. Ghayasuddin and Others Versus The State of Bihar & Ors.), for quashing of the original order dated 25.10.2002 passed by the learned Circle Officer, Palasi, Araria, in Mutation Case No. 486/2002-03, by which Mutation has been allowed in respect to the land in question in favour of the Secretary, Managing Committee, Sri Mata Kali Jee, Palasi, District Araria. The petitioner had also challenged the order dated 05.11.2007 and 12.03.2016, passed in Mutation Appeal Case No. 77/2006-07, (Md. Ghyasuddin Versus Rajendra Bhagat) and Mutation Revision Case No. 15/2007-08 (Md. Ghyasuddin and others Versus Ravi Prakash Bhagat and others), passed by the learned Deputy Collector, Land Reforms, Araria and learned Additional Collector, Araria, respectively.</p> <p>That the matter is urgent and may be listed for "ORDERS".</p>	
12.	Sanjeet Kumar 9431017782	Ambika Prasad	C.W.J.C. No. 3148 of 2020	<p>That the writ application has been filed for quashing the order dated 21.08.2019, passed in Case No. A-10557/2018 (Sri Ambika Prasad Begusarai Versus First Appellate Authority-Cum-Civil Surgeon-Cum-Chief Medical Officer, Begusarai and Ors.), passed</p>	No Urgency

				<p>by the State Information Commissioner whereby and whereunder the appeal preferred by the petitioner against the Non supply of information sought by him has been upheld on the ground that the information sought for is related with third party and the same is barred under Section- 8(1) (j) of Right to Information Act.</p> <p>The Hon'ble State Information Commissioner, State Information Commission has also relied on the judgment passed by the Hon'ble Supreme Court in the aforesaid order, which is non-applicable in the facts and circumstances of the case.</p> <p>That the matter is urgent and may be listed for "ORDERS".</p>	
13.	Sanat Kumar Mishra 9430829129	Anumukta Shashihar & ors.	M.A. No. 39 / 2021	<p>This appeal is against the order dated 27/01/2020 passed by the Id. District judge, Madhubani in Probate Case No. 10/2018 by which petition for grant of Probate in favour of the petitioners-appellants above named with respect to the properties of schedule I of the Will of the deceased testator has been dismissed on erroneous ground that the Id. TC had no territorial jurisdiction whereas the land plots mentioned in the Will are in Madhubani District.</p> <p>The legal heirs of Testator have readily accepted the dictates of the Will and allowed the appellants to possess the properties. No opposition from any party respondent before the Id. Court below. The wife of the Testator has filed her Counter affidavit in MA and supported the case of</p>	Office to verify as to why not listed before the assigned Bench

				<p>appellant saying that if the probate is granted, the last wish of her deceased husband would be fulfilled. Since the property in Will has been bequeathed to the appellants and the properties are in their possession but Probate has not been granted till now, the Income Tax Department and Enforcement Directorate are creating trouble and the appellants are being harassed. Hence, the MA may be heard on priority.</p>	
14.	Radha Mohan Pandey 9973142418	Ramadhar Singh @ Ramadhar Sharma	CWJC No. 18505 of 2021	<p>The Writ Application has been filed for declaration that repeal of sec.16(3) of the Bihar Land Ceiling Act 1961 through Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land.) Amendment Act 2019 (Bihar Act 6, 2019) is Ultra vires and as such this Writ Application may kindly be tagged, with C. W.J.C. No. 15060/2019 (Sudhakar Jha Vs. The State of Bihar and Ors.) for analogous hearing in which vide order dated 19.08.2019 notice has been issued on similar matter and according to the Hon'ble Court's notice dated 10.01.2022 this mentioning is being filed for analogous hearing.</p>	Office to verify
15.	Radha Mohan Pandey 9973142418	Janardan Sharma and another	C.W.J.C. No. 18463 / 2021	<p>The Writ Application has been filed for declaration that repeal of sec. 16(3) of the Bihar Land Ceiling Act 1961 through Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) Amendment Act, 2019 (Bihar Act 6, 2019) is Ultra vires and as such this Writ Application may kindly be tagged with</p>	Office to verify

				C.W.J.C. No. 15060/2019 (Sudhakar Jha Vs. The State of Bihar and Ors.) for analogous hearing in which vide order dated 19.08.2019 notice has been issued on similar matter and according to the Hon'ble Court's notice dated 10.01.2022 this mentioning is being filed for analogous hearing.	
16.	Shashi Bhushan Singh 9835231146	Ram Singh and another	CWJC No. 7223 of 2019	The petitioner is landless person and his 36 decimal land upon which the petitioner is doing farming, the State authority is trying to declare as public land, after Panchayat election, scene has changed and the petitioner has apprehension of ousting from sand land. So, this case may be listed.	No Urgency
17.	Shashi Bhushan Singh 9835231146	Jai Prakash Sah and others	CWJC No. 25120 of 2019	The petitioners are night guard in different High Schools for more than decades, now appointment of Class in High School is going to start, the petitioners want only weightage in Class-IV appointment. So, this case may be listed for disposal.	No Urgency
18.	Ravindra Kumar Singh 9431322482 7488062840	Vaibhav Peddar	MA No. 25 of 2022	The present case has been filed against the judgement dated 06.12.2021 passed in Divorce Case No. 17 of 2017 by the Principal Judge, Family Court, Saharsa. The appellant apprehends that the respondent would solemnize second marriage any day. Therefore, this case may be immediately heard by this Hon'ble Court and stay the judgement of the Court below.	No Urgency
19.	Arbind Kumar Singh 9955644838	Gaya Prasad and others	CWJC No. 12387 of 2018	Petitioners are front line Corona warriors. Despite of that they are not given special allowances as given to others since their initial appointment and as such petitioners are facing	No Urgency

				monetary loss of Rs.1,33,000 p.a. each. Considering the monetary loss, the date of hearing was fixed on 24.03.2020 but due to Covid-19 case was not listed and heard.	
20.	Alok Kumar Jha 9431636846	Nazrana Naushad	CWJC No. 4898 of 2021	Salary of the petitioner has been held up due to this reason the petitioner and his family is on the verge of hunger.	May be mentioned before the respective Bench only where the matter is listed
21. Nand Sharma	Dr. Sanjay Kumar	CWJC No. 766 of 2022	The case of the petitioner is fully covered by the order/ judgement passed by this Hon'ble Court on 17.12.2021 passed in CWJC No. 1249 of 2021 (Annexure-8). This case may be disposed of in the light of above said order dated 17.12.2021 passed in CWJC No. 1249 of 2021 (Dr. Rakesh Ranjan and others Vs. The State of Bihar and others) and analogous case.	May be mentioned before the respective Bench only where the matter is listed
22.	Naresh Prasad 9431004954	Nageshwar Singh	CWJC No. 3022 of 2019	The matter relates to encroachment of public road bearing Khata No. 292 Survey No. 1515. The rasta of the petitioner has been closed by the and filed this writ petition for quashing the order dated 29.11.2018 passed by the Additional Collector, Gopalganj in which stay was granted by this Hon'ble Court vide order dated 18.02.2019 and directed to issue notice to the respondent no. 9. Now, respondent no. 9 has filed counter affidavit and hence this case may kindly be listed for hearing.	No Urgency
23.	Uma Kant Mishra 9835641752	Rakesh Kumar	M.J.C. No. 2118 of 2021	This contempt petition has been filed for initiation of proceeding in contempt for non compliance of the order	No Urgency

				dated 10.08.2021 passed in CWJC No. 15841/2014 by Hon'ble Mr. Justice Chakradhari Sharan Singh. The matter relates to appointment on compassionate ground in DRDA, Aurangabad and the Ministry of Rural Development Department of Rural Development, Government of India has taken a decision for discontinuation of the centrally sponsored DRDA w.e.f. 01.04.2021, therefore, this case may be listed as early as possible as after 31.03.2022 DRDAs in the State will become defunct.	
24.	Jata Shankar 9473488785	Ganesh Prasad Gupta	CWJC. No. - 19698/2021	The matter is of extra ordinary and urgent one. This is a case for canceling the PDS license of the petitioner. The PDS shop of the petitioner was only source of livelihood of petitioner's family and they are at the verge of starvation. The petitioner's whole family is wandering here and there in search of bread. Hence, the case may be heard on priority basis.	May be mentioned before the respective Bench only where the matter is listed
25.	Upendra Kumar Singh 9973155020	Ramendra Kr. Shrivastav	CWJC No. 4916 of 2021	The petitioner is 80 years old. For last 6 months his pension has been held up. Prayer for listing within top 10.	May be mentioned before the respective Bench only where the matter is listed
26.	Ravindra Kumar 9334047857	Gopal Jee Tiwari	CWJC No. 3946 of 2018	The petitioner has filed this encroachment writ for direction of respondent authority to remove the encroachment of respondent no.7 which was in possession of the petitioner premises but not yet nay order or direction issued by concerned authority. So, hear this matter on priority basis.	No Urgency

27.	Manoj Kumar Manoj 9431082349	Sima Kumari	Civil Review no.- 181 of 2021 (I.A. No. 1 of 2022)	Writ petitioner, Punita Devi the alleged wife, by making interpolation in the documents including death certificate and in GPF Performa by suppressing the material fact that there are three minor children from the wedlock of Sima Kumari, Review petitioner and Late Awadhesh Kumar, obtained the Order dt.- 1.12.2021 passed in CWJC NO.-4533 of 2019 which sought to be reviewed in the present Review petition. As per Order passed in Writ application, the monetary benefit will be paid and compassionate appointment will be made to writ petitioner very soon, during pendency of Succession case no.-5/2020 before Civil court Sitamarhi between the parties then the present Review petition would become infructuous, which needs extremely urgent interference by this Hon'ble Court.	No Urgency
28.	Manoj Kumar Singh 9431491512	Md. Jalaluddin Akbar and other	CWJC No. 24498/18	The petitioners have been disengaged without any notice or any letter in this regard. Similarly situated writ has been decided vide order dated 12.12.17 passed in CWJC No. 3655 of 2016 and case of petitioner is fully covered. Petitioner's seat is going to be filled by another person. Hence, it may be heard on priority.	No Urgency
29.	Surendra Kumar Singh 9431047640	KANUPRIYA JHA @ KANUPRIYA JHA THAKUR	MA 660 of 2021	The Petitioner has filed the present appeal against the erroneous decree of divorce passed ex parte in favour of the Respondent during lockdown without giving reasonable opportunity to the Petitioner to be heard. The Petitioner had also filed a maintenance case at her native place (Jaipur) which is at an advance stage and	No Urgency

				the adjudication of the present case is very much required prior to the disposal of the maintenance case at Jaipur since both the cases are interlinked. Therefore the Petitioner prays that the present case may be listed and heard on urgent basis.	
30.	Akhilesh Dutta Verma 9334269690 9470246457	Krishna Singh	C.W.J.C. No. 8091 of 2011	That the matter relates to termination from services. Earlier the matter was heard on 09.12.2021 and thereafter this Hon'ble Court has been pleased to fix the case on 23.12.2021. In spite of a judicial order the case is not listed on and from 23.12.2021. (Order dated 09.12.2021 is enclosed herewith)	Office to verify and comply the judicial order
31.	Pankaj Kumar Sinha 9430030684	Kundan Kumar	CWJC No. 5269 of 2019	Case is of release of vehicle. order has been passed on 09.04.19 by Hon'ble Court, but due to mistake one digit of engine number is wrongly typed in petition. Accordingly, petitioner filed I.A. No. 1 of 2019 on 14.08.19 but till date case is not listed and for that reason motorcycle of the petitioner could not be released. Kindly list the case for modification on top ten cases.	To be Listed for modification
32.	Umesh Kumar Verma 9430213134	Loknath Prasad	CWJC No. 22814 of 2018	Juniors have been granted promotion but claim of the petitioner has not been considered by the respondents. Hence, the present case has been filed before this Hon'ble Court. But till date case has not been listed for hearing since 2018. So, this case may be listed for hearing any day. Now, the petitioner has been retired. The present case never listed for hearing.	No Urgency
33.	Ram Vinay Pd. Singh 9430060773	Nageshwar Pd. Singh	LPA No. 1593/19	Matter relates to termination of the petitioner. Learned SJ has	No Urgency

				dismissed the writ petition. All the below number of LPA has already been listed but this case has not been listed. Accordingly, as per seriatum and urgency, let this matter may kindly be listed for hearing in admission matter.	
34.	Manoj Kumar Singh 9431491512	Md. Musah Khan and others	CWJC No. 17792/18	The matter relates to Panchayat teacher and all the pleadings have been completed as well as all the remedies have been exhausted at the instruction of this Hon'ble Court. Petitioners have been disengaged and in their place, appointment of other persons are going to be held. Hence, it may be heard on priority.	No Urgency
35.	Ajay Prasad 9334106274	Shubhendu Anand and another	CWJC No. 19525 of 2021	That on 26.12.2021, possession notice issued against the petitioner. Petitioner also filed a SURFAESI Appeal before the Chairman, Debts Recovery Tribunal, Patna but the Debts Recovery Tribunal has not been functioning. Matter is very urgent, may be placed under heading "for admission" and I.A. application has also been filed. Stay the proceeding SA No. 255 of 2021.	May be mentioned before the respective Bench only where the matter is listed
36.	Dr. Binay Kumar Singh 9431003982	DRT Advocate Association, Debts Recovery Tribunal, Patna	CWJC No. 785 of 2022 (PIL)	DRT, Patna for last two years is without a permanent Presiding Officer. By notification dated 13.12.2021, Government of India, Department of Financial Services, assigned the temporary charge of Presiding Officers in 18 DRTs to different Presiding Officers appointed elsewhere till 31.12.2021 and Ranchi DRT P.O., was assigned the charge of DRT, Patna. Since 01.01.2022 the post is vacant and the	May be mentioned before the respective Bench only where the matter is listed

				<p>borrowers whose residential houses are being auctioned by Banks have no remedy. The Hon'ble Delhi High Court by order dated 15.12.2021 passed in WP(C) No. 3668 of 2021 has directed that In-charge Presiding Officers at DRTs, Delhi, be continued to operate after 31.12.2021 till appointment of permanent Presiding Officers. Considering the urgency of the matter, the right to remedy be restored to all the stake holders, it is prayed that a similar order on the line of that by Hon'ble Delhi High Court be passed. Hence, the urgency for the ends of justice.</p>	
37.	Subhash Kumar Jha 9955767231	Kumari Sandhaya Rai	I.A. No. 1 of 2021 in MJC No. 388 of 2021	<p>Present application has been filed for direction to transfer the matrimonial divorce petition from Madhubai to Hajipur, case was heard by this Hon'ble Court on 19.02.2021 and pleased to issue notice to opposite parties and direction was made to list the case after service of notice. Now, both parties appeared and made compromise and filed compromise petition bearing I.A. No.1/21 on mentioning case was listed, but again delisted. Kindly, list the case for compromise between the parties.</p>	To be Listed
38.	Marigendra Pratap Singh	Aravind Prasad	I.A. No. 01 of 2022 in CWJC No. 18177 of 2021	<p>The IA has been filed for restraining the respondents specially the Collector, Munger and the C.O., Munger, not to disturb the possession of petitioner over Plot No. 537 Khata No. 14 during the pendency of appeal before the Collector itself against the encroachment No. 01/2020-21. The appeal is still pending (till today). The</p>	May be mentioned before the respective Bench only where the matter is listed

				C.O., Munger is adamant to evict the petitioner from the land. Every now and then, he used to come to pressurize the petitioner. It may kindly be heard on priority basis.	
39.	Sanat Kumar Mishra 9430829129	Ashu Kumar Jha	C.W.J.C. NO. 20113 /2018	Petitioner is a candidate for post of Sr. Scientific Assistant in Forensic Science Laboratories. The Staff Selection Commission has published the result. The Commission has recommended at least two candidates in violation of the norms and for the said reason the petitioner was not selected. One of the private respondents was having same total marks as that of petitioner but has been recommended whereas he was not eligible and not fit for selection for being overage. The said pvt. respondent did not join the service. These facts are supported in the counter affidavit filed on behalf of the State. Six posts are admittedly vacant. Hence the Commission may be directed to consider and recommend the petitioner for appointment. The case is squarely covered by judgment passed by DB in case of Swati Chaturvedi 2021(2) PLJR 53. The respondents are proceeding to initiate fresh process for selection.	No Urgency
40.	Pramod Mishra 9431201416	Dipak Prakash	CWJC-23025/2019	Selection Matter- The Petitioner's lawful selection is being denied in an unreasonable manner by the Respondent(s).	No Urgency
41.	Pramod Mishra 9431201416	Dr. Rajendra Jha	M JC - 238/2020	Contempt Matter- Despite a very specific Order of this Hon'ble Court, the due salaries of the Petitioners are not being paid, which makes it a clear case of	No Urgency

				contempt. A very long period of time has already passed and the Petitioners are continuously suffering in spite of having a favorable Order passed by this Hon'ble Court.	
42.	Anshuman Singh 9334303307	Arun Kumar	LPA No. 672 of 2021	The petitioner is having a hand to mouth existence since he has been blacklisted and debarred for 5 (five) years from tendering and availing contract. The same is his livelihood and survival of his family and dependents upon him.	Office to verify as to why not listed before the assigned Bench
43.	Rajesh Kumar 8986264976	Gyaneshwar Prasad @ Gyaneshwar Prasad Yadav	EC-BRHC01-82843-2021	The above mentioned case has been filed on 08.12.2021 but up till now, no action has been taken. The e-filing history is enclosed with this mention application.	Office to verify
44.	SU MEET KUMAR SINGH 8292999999	Suveer Kumar Pardeshi	MJC No. 1290 of 2021	In the present contempt application has been filed for violating the order dated 04.02.2021 passed in CWJC No. 8323 of 2020 by Hon'ble Mr. Justice Anil Kumar Sinha. The present contempt application has been filed and it has not been entered into the consolidated list till date. The petitioner prays for listing of contempt application into the consolidated list. Hence the matter be entered into the consolidated list.	No Urgency
45.	Prabhat Kumar Singh 9431683889	Brajesh Kumar Pandey and others	MJC No. 806 of 2017	The MJC 806/2017 in CWJC No. /2015 for not compliance of the order dated 13.05.2016 by which six months time given to OP No. 6 for compliance of the order of Hon'ble High Court, but order not complied till today. So, list this case.	No Urgency
46.	Sudama Kumar	Kashi Nath Singh	CWJC No. 13813 of 2017 in I.A. No. 01 of 2021	Petitioner has been retired on 30.04.2017. He has filed I.A. No.1 of 2021 for pension and other retiral	No Urgency

				benefit fixation, which has not been fixed so far. He is on the verge of starvation. He is suffering from multiple old age diseases. Petitioner has filed since last four years but has not ever been listed.	
47.	Shambhu SN Singh 9386066268	Gulab Mandal and others	I.A. No. 1 of 2022 (Substitution petition) and I.A. No. 2 of 2022 (out of turn hearing since construction of subjected land going on) in CWJC No. 5686 of 2017	Because, the land of petitioners acquired long ago and only part payment of compensation was given to the petitioners and violating the terms and conditions of agreement in between the effected persons of land acquisition and state authority as well as project manager in present of District Magistrate, Munger, the construction started by the company with the hold of State authority and petitioner's are being deprived. It is therefore, out of turn hearing of the case is required for the justice in the matter.	To be Listed for IA
48.	Shambhu Sharan Singh 9386066268	Ram Prasad Yadav @ Ram Prasad Yadav and others	I.A. No. 01 of 2022 in CWJC No. 264 of 2022	Because, the Circle Officer, Atari-cum-Collector in the Public Land Encroachment Act, 1956, has finally noticed that the structure of petitioners will be demolished by forcibly and the petitioners are residing there prior to independence from the time of their ancestors. It is therefore, prayed that the present case may kindly be heard on priority to impart justice in the matter.	To be Listed
49.	Shambhu Sharan Singh 9386066268	Arbind Manjhi and others	I.A. No. 1 of 2022 in CWJC No. 323 of 2022	Because, the Circle Officer, Atari-cum-Collector in Public Land Encroachment Act, 1956, has finally noticed that the structure of petitioners will be demolished by forcibly and the petitioners are residing there prior to independence from the time of their	To be Listed

				ancestors. It is therefore, prayed that the present case may kindly be heard on priority to impart justice in the matter.	
50.	Karandeep Kumar 9472263625	Akhilesh Kumar and others	LPA No. 649 of 2021	One another appeal i.e., Appeal No. 629 of 2021 arising out of same order dated 01.10.2021 passed in CWJC No. 3846 of 2017 is listed at Sl No. 186 before the Hon'ble Division Bench. The said order dated 01.10.2021 is also under challenge into present appeal. Hence, present appeal may be listed/ tagged with LPA No. 629 of 2021 listed in Hon'ble D.B.-II at Sl. No. 186 dated 17.01.2022 which is now pending for adjudication.	Office to verify as to why not listed before the assigned Bench
51.	Sanjay Parasmani 9835080997	Neeraj Kumar Arora	CWJC No. 930 of 2022	By a deed of conveyance dated 27.07.1963 executed by Managing Officer, Government of India on behalf of President of India, the petitioner's father was given land in question as refugee upon payment under Displaced Person (Compensation and Rehabilitation) Act, 1954. The State Authorities declared petitioners as encroachers upon land in question, State is threatening to demolish the house. Any day they may forcibly demolish the house. Matter may kindly be heard.	To be Listed
52.	Sanat Kumar Mishra 9430829129	Pupun Kumar Prasad	C.W.J.C. NO. 634 /2019	The matter relates to appointment of LPG Distributor and ignoring the eligibility of petitioner, his candidature was cancelled arbitrarily and private respondent no. 5 was selected. Now candidature of respondent no. 5 has been cancelled and respondent no. 6 has been selected and FVC is being conducted. This shall further complicate the	No Urgency

				matter. Counter affidavit by respondent BPCL has been filed. Pleadings are complete. The writ petition may be heard on priority.	
53.	Sanjeev Kumar Mishra 9835068340	Radheshyam Ram	CWJC 10304 / 2018	Retiral benefit of the petitioner has been affected pursuant to the impugned order of punishment which is completely contrary to the record.	No Urgency
54.	Umesh Kumar Verma 9430213134	Ramchandra Prasad	MJC No. 2806 of 2019 (arising out of CWJC No. 4054 of 2019)	Order dated 01.03.2019 passed in CWJC No. 4054 of 2019 has not been complied by the respondents, then the present contempt petition has been filed on 17.07.2019 before this Hon'ble Court. Till date case has not been listed for hearing before the Hon'ble Bench. So, this case may be listed for hearing for payment of dues salary from 01.04.2013 to 31.10.2014 of the petitioner. The petitioner has been already retired on 31.10.2014.	No Urgency
55.	Umesh Kumar Verma 9430213134	Rana Chandra Shekhar Singh and others	CWJC No. 7734 of 2018	The pleading of the parties are complete. Several time matter was heard, date was fixed on 28.06.2019, but case not listed for hearing and out of list. Matter relates to promotion of the petitioners. Petitioner no.2 has been retired on 31.07.2021 and petitioner No.1 is going to be retired from service. Juniors have been granted promotion to the post of reader i.e., next higher post of lecturer. So, this case may be listed on priority basis, any day.	No Urgency
56.	Saroj Kumar 9939120575	Rewul Khatoon	MJC No. 16 of 2022	Earlier, CWJC No. 4580/21 was filed by the petitioner for a direction to the respondents to deployment of Police force so that petitioner may complete the construction of her house,	No Urgency

				because some miscreants are obstructing to complete the half constructed building of petitioner and petitioner and her family are facing difficulty to live. On 15.04.2021 Hon'ble Mr. Justice Mohit Kumar Sah has been pleased to direct the petitioner to approach the Collector, Madhubani and filed a representation and Collector shall be disposed of the same, in accordance with law. Petitioner has filed the representation but nothing has been done by the Collector, Madhubani up till now.	
57.	Pramod Kumar 9430419917	Ram Niwash Sharma and others	CWJC No. 22363 of 2019	The abovementioned case relates to a water channel starting from the river Punpun and come to petitioners village and the people of neighbouring villages are trying to obstruct its flow and the people of the petitioners' village want uninterrupted flow on strength of this Hon'ble Court's order and now situation is so grave that any untoward incident resulting in bloodshed may occur. The matter is urgent.	No Urgency
58.	Jainendra Kr. Pushkar 9386826420	Vijay Pd. Sinha	CWJC No. 19173/21	Lordship, above case is running before Hon'ble Mr. Justice Anil Kumar Sinha and an IA has been filed for stay of Memo No. 650 dated 28.01.21. Several mentioning made past but unfortunately no order passed. On 19.01.22 a heavy force has been deployed to remove the petitioner from the plot in question without any opportunity of hearing. Kindly be pleased to hear the case along with I.A. filed on 10.01.22.	May be mentioned before the respective Bench only where the matter is listed
59.	Arun Kumar 9431074172	Uttam Kumar Thakur	CWJC No. 15226 of 2013	The petitioner has been awarded major penalty of	No Urgency

				compulsory retirement of service w.e.f. : 14.05.2013. The Departmental Proceeding has not been done in accordance with law. The charges have been proved without examination of any witnesses and without any oral documentary evidence. The enquiry proceeding suffers from serious illegality. This Hon'ble Court by order dated 21 st of June 2019 has been pleased to direct the Respondents to produce the original record of the Proceeding. The case was directed to be listed after three weeks vide order dated 21.06.2019. The petitioner is on the verge of starvation and his entire family is on road. Since the pleadings are complete, the aforementioned case may be listed on any date.	
60.	Parth Gaurav 8083614777	Nagendra Dubey	Civil Misc. Case No. 1542/2019	Pleadings are complete and the lower court is not granting further adjournment. The matter will become infructuous and justice will be frustrated if the matter is not heard at the earliest.	No Urgency
61.	Vivekanand Vivek 9431878604	Kabita Kumari	MJC No- 900 of 2020 (Contempt matter)	Son of the petitioner was killed but the police did not investigate the case properly and left to record the evidence of witnesses, in case of delay the evidence is likely to be destroyed. In spite of direction the police authority did not obeyed the order. As such the case may be listed for early hearing of the case in next week within 20 cases.	To be Listed after due verification
CRIMINAL MATTERS					
62.	Bhaskar Shankar 9430510969	Kailash Das	Cr. Misc. No. 1738/2022	The petitioner is chairman of Pacs, hence this case may be heard out of turn as agriculture season is going	No Urgency

				on.	
63.	Saket Kumar Singh 8051901920	Vikash Kumar	Cr. Misc. No. 56148/2021	The wife of petitioner Namely Usha Devi is suffering from Abdomen pain and therefore Doctor has advised to go under surgery for Appendix. Kindly list this case for early hearing out of turn.	May be mentioned before the respective Bench only where the matter is listed
64.	Dhirendra Kumar Sinha 9431624641	Gautam Kumar	Cr. Misc. No. 56773/2021	The marriage of the petitioner is to be held on 04.02.2022. The certificate of Mukhiya and the certificated of Sarpanch showing that the petitioner's marriage is to held on 04.02.2022 are being filed here with along with the invitation card of the marriage, hence it is prayed that the regular bail matter may kindly be heard.	May be mentioned before the respective Bench only where the matter is listed
65.	Saket Kumar Singh 8051901920	Rinku Singh @ Shadhikunt Singh	Cr. Misc. No. 61691/2021	Petitioner is suffering from sever gastrological and kidney disease, therefore may kindly be heard it out of turn.	May be mentioned before the respective Bench only where the matter is listed
66.	Dhirendra Kumar Sinha 9431624641	Chhathu Kumar and Anr.	Cr. Misc. No. 62076/2021 (R. Bail)	That the grand father of Chhotu Kumar died on 25.12.2021 whose is to be held on 30.01.2022. Hence the bail matter of the petitioners the heard immediately on 20.01.2022.	May be mentioned before the respective Bench only where the matter is listed
67.	Indrajit Kumar 9608024525	Ganesh Paswan	Cr. Misc. No. 67846/2021	Petitioner's wife is suffering from heart disease and in this time treatment is going on at PMCH. She is in serious position. Her lost desire to see her husband. So kindly heard the matter very shortly.	May be mentioned before the respective Bench only where the matter is listed
68.	Mr. Dipak Kumar 99313396253	Ranjan Kumar Vidyarthi	Cr. Misc. No. 64520/2021	The petitioner is a public servant who seeks anticipatory bail. The interim relief prayed for in Cr. W.J.C. No. 630/21 was refused because the petitioner has filed this application.	May be mentioned before the respective Bench only where the matter is listed

69.	Binod Kumar 9431206494	Vinod Singh and Anr.	Cr. Misc. No. 69853 of 2021 (A. Bail)	The petitioner No. 2 is lady and she apprehending her arrest only being mother-in-law She is living separately from the family of deceased.	May be mentioned before the respective Bench only where the matter is listed
70.	Mr. Ashok Kumar 9955554879	Suraj Sah	Cr. Misc. No. 29828/2021	That the petitioner in jail since 01.01.2021, and mother of the petitioner is ill so, kindly heard the case because the said case listed Hon'ble Justice Purnendu Singh and	May be mentioned before the respective Bench only where the matter is listed
71.	Ritesh Kumar Narain Singh 9835015974	Bhola Mandal and Ors.	Cr. Appl. (S.J) No. 1078/2020	The said case has been mentioned through e-mentioning on dated 14.12.2021, S. No. 80, it was directed office to verify and to be listed as per seniority. But the filing number on the back of the Cr. Appl. (S.J) 1078/20 and the subsequent Cr. Appl. (S.J.) filing number has been disposed of but not appeared on the list till date.	Office to verify
72.	Apurv Harsh 9920172662	Abhinav Kumar	Cr. Misc- 34597 of 2019	The matter has never listed and heard even once till date since the filing year 2019. While meanwhile divorce has been granted and even final alimony amount has been provided in the divorce decree. The matter may kindly be listed at the earliest for the end of justice.	May be mentioned before the respective Bench only where the matter is listed
73.	Dwij Raj 9999572751	Sudin Sahni	Cr. Appl. No. 894/2021 (S.J) SC/ST Act, (R. Bail)	Case diary was called for on 14.07.2021 by Hon'ble Mr. Justice Madhuresh Prasad and the same has been received but due to non-visibility of the case diary, case diary was again called for and after this case was not listed.	Office to verify and comply the judicial order
74.	Lakshmandra Kumar Yadav 9431476565	Renu Devi and anr.	Cr. Appl. (S.J) 3757/2019	Till date the above noted case has not been taken for Admission. Appellants are in jail since 01.07.2019. It is prayed that the above	May be mentioned before the respective Bench only

				noted case may be taken up out of turn as soon as possible. (consolidated list serial No. 3229 dt. 17.01.2022)	where the matter is listed
75.	Bipin Kumar 9430001331	Bhuneshwar Yadav	Cr. Misc. No. 14494/2019 (quashing)	The present quashing application become infructuous hence may be permitted to withdrawn this application.	To be Listed for withdrawal U/H "To be Mentioned"
76.	Md. Najmul Hodda 9431495219	Azim Khan	I.A. No. 1/2021 IN Cr. Appl. No. 51/2020 (D.B)	The appellant is more than 75 years old and his prayer for bail was rejected on 27.02.2020 with observation at this stage passed by Hon'ble Mr. Justice Ashwani Kumar Singh and Hon'ble Mr. Justice Arvind Srivastava. The aforesaid I.A. may kindly be listed as the appellant is old and ailing person.	To be Listed subject to the availability of digitized record
77.	Awadhesh Kumar 9934410492	Mahendra Singh Bhokta	Cr. Misc. No- 28089/ 2021	That the aforesaid case calls for case diary along with F.S.L. report by the Hon'ble Mr. Justice Mohit Kumar Shah and list in this matter after four weeks from order dt. 07.12.2021. Case diary has been received by the office of the Hon'ble bench within time but not listed of this case till day. It is therefore prayed that necessary permission may be granted listed of this case/or show in daily cause list of this case as may possible your Honor.	Office to verify and comply the judicial order
78.	Awadhesh Kumar	Amarjeet Kumar	Cr. Misc. No. 62640/2021	That the aforesaid case call for case diary by the Hon'ble Mr. Justice Birendra Kumar and in this matter on 17/01/2022. Case diary has been received by the office of the Hon'ble Bench within time but not listed of this case till day. It is therefore prayed that necessary permission may be granted listed of this case /or show in daily cause list	Office to verify and comply the judicial order

				of this case as may possible your Honor.	
79.	Md. Najmul Hodda 9431495219	Md. Adil Ansari @ Adil Ansari and Ors.	Cr. Appl. No. 191/2022 (S.J) SC/ST Act.	The appellants are going to surrender in connection with this hence this case may kindly be listed for withdrawal before appropriate bench.	May be mentioned before the respective Bench only where the matter is listed
80.	Sheo Kumar Prasad 9006877172	Balindra Sah	Cr. Misc. No. 1592/2022	In the aforesaid case, the marriage of the is going to be performed on 06.02.2022. Hence, heard as soon as.	May be mentioned before the respective Bench only where the matter is listed
81.	Krishna Kant Singh 9835495681	Avnish Kumar Mandal	Cr. Appl. No. 2801/2021 (S.J)	Regular Bail under SC/ST Act. Tied-up matter of Hon'ble Mr. Justice Anil Kumar Upadhyay. Mentioning report dt. 17.11.2021 Sl. No. 150, office to verify.	Office to verify and to do the needful
82.	Arbind Kumar Singh 9955644838	Satish Singh @ Chhati Singh	Cr. Appl. No...../2020 (D.B) Token No. 47416/2020 dated 11.12.2020.	This appeal has been filed on 17.10.2020 and Token no. generated on 11.12.2020 but till date neither appeal no. allotted nor listed. May kindly take suitable steps as early.	Office to verify and to do the needful
83.	Mrs. Archana Sinha @ Shahi 334255955	Sanjeev Kumar	Cr. Misc. No. 22470/2018	That the above quashing petition was filed by the petitioner against the order of cognizance. The 498A case was filed by the wife of the petitioner who is also working. Now the petitioner mother is bed ridden since 2021 December. The petitioner is a retired Army personal. Earlier the above case was listed before Hon'ble Mr. Justice Ashutosh Kumar but now. This case is delisted. Hence, kindly list this case before any Bench.	No Urgency
84.	Dhirendra Kumar Sinha 9431624641	Mauji Lal Rai	Cr. Misc. No. 61063/2021	The wife of the petitioner has been admitted in NETRA NIDAN EYE HOSPITAL & RESEARCH CENTER for the operation	May be mentioned before the respective Bench only

				of her right eye, the petitioner has to look after her in the hospital, hence the case of the petitioner may kindly be heard for regular bail on 24.01.2022.	where the matter is listed
85.	Benkatesh Kirti 9771702546	Shri Bhagwan Sao	Cr. Appl. (D.B) 314/95	That the Hon'ble Court on 22.11.21 issued a non-Bailable warrant of arrest against the appellant to ascertain whether the appellant is dead or alive. That the appellant was the Advocate on 24.12.21 when police went to his house. That the Hon'ble Court was pleased to orally observe that if appellant is alive and police then liberty was given to mention the matter for urgent hearing. May kindly be allow this mention in interest of Justice.	To be Listed
86.	Mr. Jata Shankar Jha 9473488785	Umesh Rai	Cr. Appl. (D.B) No. 491/2021	Petitioner is in jail since 24.02.2015 which is more than six years (a long period) and a direction was reflected by Hon'ble that bail shall be considered after receipt of lower court records which is already been received in the Hon'ble Court on 06.09.2021.	To be Listed subject to the availability of digitized record
87.	Dilip Kumar 8294069218	Lal Babu Sharma	Cr. Misc. No. 50410/2021	Petitioner sister has marriage on 31.01.2022 and the petitioner is custody since 27.05.2019 and also earlier mentioned on 07.01.2022 and this mentioned of remarks for mentioned before respective bench and the petitioner has been mentioned before respective bench and this case is not to be listed may be	May be mentioned before the respective Bench only where the matter is listed
88.	Mr. Sanjeev Kumar 9431860650	Ahmad Mian and Anr.	I.A. No. 01/2021 IN Cr. Appl. (S.J) No. 562/2019	This interlocutory application has been filed for suspension of sentence and grant of bail to the appellant No. 2. The maximum sentence awarded to the appellant	To be Listed subject to the availability of digitized record

				No. 2 is R.I. for 7 years and he has already been in jail for about three and half years in this case.	
89.	Mr. Sanjeev Kumar 9431860650	Khatuna Khatun	I.A. No. 01/2021 IN Cr. Appl. (S.J) No. 581/2017	This interlocutory application has been filed for suspension of sentence and grant of bail to the appellant. The sentence awarded to the appellant is R.I. for 10 years and she is in custody since 11.10.2014 i.e. she has remained in jail for over 7 years.	To be Listed subject to the availability of digitized record
90.	Arun Kumar 9431074172	Kara Paswan	I.A. No of 2021 EA-BRHC0 1-00673-2021 IN Cr. Appeal (D.B.) No. 630 of 2018	The Appellant is now in Judicial Custody for almost five years 11 months. The Appellant has been convicted u/s 302/34 of the Indian Penal Code and has been sentenced to undergo RI for life imprisonment. The prayer for bail of the Appellant has been lastly rejected by order dated 24.02.2020 passed by Hon'ble Mr. Justice Ashwani Kumar Singh and Hon'ble Mr. Justice Arvind Srivastava. Now, the Appellant has filed an Interlocutory Application renewing his prayer for bail after remaining in custody for almost six years and as such the Interlocutory Application filed on e-portal may be listed under the appropriate heading. Since the Appellant is in judicial custody for almost six years, the instant case may be listed on priority basis. The aforesaid case may be directed to be listed on priority basis.	To be Listed subject to the availability of digitized record
91.	Rajiv Kumar 8789744595	Lakhindra Sahani	Cr. Appl. No. 4608/2021 (S.J)	The wife of the petitioner is seriously ill and her treatment in higher institution in require. So the aforesaid case may be list at the top of daily cause list for early hearing. (consolidated list item No.	May be mentioned before the respective Bench only where the matter is listed

				3816)	
92.	Binod Kumar Mishra 9798267040	Md. Wazir @ Md. Basir @ md. Gulam Ali @ Md. Wazir @ md. Basir @ Md. Gulam Ali.	Cr. Misc. No. 67525/2021	Let this case may placed for admission on priority basis in daily cause list because the wife of petitioner are pregnant and she is in last stage, no male member is in family. This case is running in consolidated list at Sl. No. 2389 before Hon'ble Mr. Justice A.M. Badar.	May be mentioned before the respective Bench only where the matter is listed
93.	Bachan Jee Ojha 9934101175	Futto Mandal	I.A. No. 1/2021. Cr. Appl. No. 393/2019	The appellant is in jail custody since 07.09.2015 about 6 years 4 months. So it may be heard on priority basis.	To be Listed subject to the availability of digitized record
94.	Bachan Jee Ojha 9934101175	Tunna Choudhary	I.A. No. 3/2021. Cr. Appl. No. 108/2018	The appellant is in jail custody since 29.03.2013 about 9 years. Earlier mentioning slip was allowed but case never listed. So it may be listed before appropriate Bench.	To be Listed subject to the availability of digitized record
95.	Bachan Jee Ojha 9934101175	Pankaj Mandal	Cr. Appl. (D.B) No. 328/2020	The appellant is in custody since 09.05.2017 about more than four and half years. The afore said case was never heard on the point of admission so it may be listed under heading "admission" for calling for records and thereafter may heard on the point of bail.	To be Listed subject to the availability of digitized record
96.	Arjun Prasad 9934007140	Ram Briksha Chauhan and Anr.	Cr. Appl. (S.J) No. 184/2022	The appellants were granted provisional Bail by the Court below on 23.12.2021 which will expire on 21.01.2022. So may kindly be listed on 21.01.2022 for heading to be mentioned before appropriate Bench.	To be Listed subject to the availability of digitized record
97.	RAJENDRA PRASAD SAH 9431445406	Deepak Yadav & others	Cr. APP. No. 189/2022(SJ)	The appellants have been custody since 20.12.2021. They were all along on bail. The appellant no.3 is an old lady. Her right leg & knee is almost out of order and she has been unable of movement. There has been case and counter case in the matter of petty dispute of Rasta. The appeal may be	To be Listed subject to the availability of digitized record

				directed to be listed under the heading for orders for suspension of sentence/ consideration of bail.	
98.	Mitali 9472604298	Jai Yadav @ Jayee Yadav	I.A. No. 3/2021 Cr. Appl. (D.B) No. 579/2017	Petitioner is 72 years old and suffering from paralysis, sugar and Blood pressure. He is settling in jail, since 21.04.2017.	To be Listed subject to the availability of digitized record
99.	Kalpana 9431460444	Tuntun Sharma and others	Cr. Appeal No. 143/2014 (D.B)	The present Interlocutory Application being IA NO. 4/2022 has been filed on behalf of Appellant no. 4 for grant of bail during pendency of the said criminal appeal. In this case, the appellant no. 1 to 3 have already granted bail during pendency of the said criminal appeal on 4/1/22 vide IA NO. 3/21 by a Division Bench of this Hon'ble Court. The appellant no. 4 is an old person and aged about 67 years. So kindly heard on priority basis.	To be Listed subject to the availability of digitized record
100.	Abhishek Anand 9315956801	Basanti Devi	EC-BRHC01- 04632-2022	“The present Habeas Corpus Petition is by a poor and helpless mother whose minor daughter, aged about 16 year is being kidnapped dated 02.12.2021, by one adult male person (accused) in collusion/conspiracy with his master, (co-accused). Police has merely lodged the delayed FIR, after a hue and cry and now demanding bribe for tracing the girl. Petitioner could not give the bribe and police has refused to trace the girl. The matter was referred to higher police officials for proper investigation and tracing the girl child but no action has been taken yet. The minor child is in continuous illegal detention of male-accused and may be facing the risk of rape, gang rape, cruelty, trafficking, slave trade, prostitution,	To be Listed

				<p>child marriage or other kind of evils, which need immediate intervention of this Hon'ble Court, by accepting this Habeas Corpus Petition.</p> <p>If urgent hearing is not given then it will affect the very life of a minor child. (Attached the FIR copy along with this application)</p>	
101.	Amrit Abhijat 9431244102	Pawan Kumar Suman	Case No. 44060/2021	<p>The petitioner is currently working as a government teacher at government school. He is instituted for the alleged offence punishable under sections 419/420/409 of Indian Penal Code, pending in the Court of learned Chief Judicial Magistrate, Madhepura. Please hear this case on the priority basis so, that he can continue working without any interruption. (consolidated list)</p>	May be mentioned before the respective Bench only where the matter is listed
102.	Jawed Gaffar Khan 9431060204	Rohan Yadav @ Rohan Prasad	Cr. Misc. No. 59094/2021	<p>The petitioner is in custody since 18.10.2016. The case was earlier rejected by Hon'ble Mr. Justice Ahsanuddin Amanullah on 02.07.2020. The bench is not available, the case is not listed till date.</p>	Office to verify and to be listed in order of seniority
103.	Jawed Gaffar Khan 9431060204	Rajesh Kumar	Cr. Misc. No. 57664/2021	<p>The petitioner is in custody since 18.10.2019. The case was rejected by Hon'ble Mr. Justice Ahsanuddin Amanullah on 12.10.2020 bearing Cr. Misc. No. 4124/2020. The bench is not available, the case is not listed till date.</p>	Office to verify and to be listed in order of seniority
104.	Mr. Pravin Kumar 9835309876	Kumar Chittaranjan Singh	Cr. WJC. No...../2022 Token No. Cr. WJC. No. 2395/2022	<p>The present writ has been filed for seeking direction upon the authorities of State of Bihar to take appropriate steps including proceeding under Section 107 and 144 Cr. P.C. as recommended by Officer-in-Charge, Dehri (Muffasil) Police Station for stopping the illegal construction being made at</p>	No Urgency

				the instance of respondent No. 8 over the land owned by the petitioner.	
105.	Ramchandra Sahni 9097978079	Ranjit Kumar	I.A. No. 1/2021 Cr. Appl. No. 1089/2019 (D.B)	R.I. for life u/s 376-D IPC and of Rs. 100000/. Appellant is in custody since 3 yrs and 4 months.	To be Listed subject to the availability of digitized record
106.	Md. Shahnawaz Ali 9430496718	Abuzar Ghaffari @ Golden	Cr. Misc. No. 2625/2022 (A.Bail)	Informant is a married lady of about 30 years age established physical relationship with the petitioner on alleged promise of marriage. She is contesting cases matrimonial case and 498A case against her husband and her in laws vide matrimonial case No. 128 of 2018 filed on 16.06.2015 in the Court of Principal Judge, Family Court, Madhubani u/s 13 of Hindu Marriage Act 1955 for divorce and the instant case is still pending and vide complaint Cr. Case No. 33072/2014 (C.R. No. 1194/2013) under section 498A, 323,504,384, I.P.C. and ¾ of Dowry prohibition Act in connection with case complaint case No. 33072/2014 registration date 19.07.2013. The petitioner is a student and his examination is scheduled in January 22 itself. So it may be taken up tomorrow on priority.	May be mentioned before the respective Bench only where the matter is listed
107.	Md. Ziaul Quamar 9835233152	Jhabhu Bahardar @ Jhabbu lal Bahardar	Cr. Misc. No. 68398/2021	Afore mention Anticipatory Bail petition listed before Hon'ble Mr. Justice Arvind Srivastava as a serial No. 2819 in cause list. Petitioner arrested by police. Kindly it may be listed at top of list for withdrawn.	May be mentioned before the respective Bench only where the matter is listed
108.	Md. Ziaul Quamar 9835233152	Laddan @ Taki Ahmad @ Taki	Cr. Misc. No. 43100/2021	Afore mention Regular bail, petitioner is in jail since 13.03.2021. No criminal antecedent recovered some part of motorcycle from his garage. Offence under	May be mentioned before the respective Bench only where the

				section 413 of I.P.C. Kindly it may be heard on basis of priority. (Sl. No. 246 consolidated list)	matter is listed
109.	Md. Ziaul Quamar 9835233152	Md. Mozibur Rahman	I.A. No. 01/2021 IN Cr. Appl. No. 600/2019 (D.B)	Appellant/petitioner convicted for life imprisonment. Appellant file bail through present I.A. He is in jail more than 6 yrs and aged about more than 70 yrs. Kindly listed this case in appropriate bench.	To be Listed subject to the availability of digitized record
110.	Shambhu Sharan Singh 9386066268	Surendra Bhagat	Cr. Misc. No. 61600/2021 (for out of turn hearing)	Because, he petitioner is in jail custody in the age of 76 years and suffering from the old age ailment. The petitioner has been falsely roped in this case having his clean antecedent. It is therefore prayed that the case of this petitioner may kindly be heard on priority basis so that the life of old aged petitioner may be save.	May be mentioned before the respective Bench only where the matter is listed
111.	Shambhu Sharan Singh 9386066268	Raghupati Prasad	Cr. Misc. No. 1667/2021 (withdrawn)	Because, the petition become infructuous since the petitioner has already died during pendency of this bail application and as such criminal case against the petitioner itself subsided.	May be mentioned before the respective Bench only where the matter is listed
112.	Shambhu Sharan Singh 9386066268	Md. Mustafa	Cr. WJC. No. 1145/2021 (withdrawal)	Because, the petitioner and private respondent are living in the cheerful condition after interference of well wishers of the parties and as such the petitioner instructed to withdraw the criminal writ before this Hon'ble Court, since parties are in compromise outside the Court. It is therefore prayed that the present writ petition may kindly be allowed to withdraw the case.	To be Listed for withdrawal U/H "To be Mentioned"
113.	Mr. Sanjeev Kumar Mishra 9835068340	Prabhu Sharma.	CR. APP (SJ)-3165/2021	LCR was call for on 02.11.2021 and the same is received in Criminal Appeal (SJ) no. 2704 of 2021. This	To be Listed subject to the availability

				may be listed before an appropriate bench vide serial no. 99 dated 11.01.2022 mentioning was allowed and direction was given to list this case subjected as the same digitalized file is received in criminal appeal 53 on 2704/2021. In spite of this, this case has not been listed till date.	of digitized record
114.	Pankaj Kumar Sinha 9430030684	Rajeev Kumar @ Rajeev Yadav and Ors.	Cr. Misc. No. 230/2021	In aforesaid case was listed before Hon'ble Mr. Justice Sudhir Singh and after 29.10.2021, case is not listed any where. Kindly list the case. In the mean time one accused Rajeev Kumar has been arrested. Kindly list the case.	Office to verify and to be listed in order of seniority
115.	Sudhir Kumar Sinha 9934227501	Rambalak Sahni @ Rambalak	Cr. Misc. No. 50903/21	This bail application has listed before Hon'ble Mr. Justice Birendra Kumar on 9 th December 2021 and thereafter this case is out from the list. Therefore it is requested kindly list this case immediately.	Office to verify and to be listed in order of seniority
116.	Ansul 8084908156	Shivendra Kumar Jha @ Rajeev Jha	Cr. Misc. no. 70761 /2021	Present modification application is filed for modification of order, granting bail dated 06.12.2021 passed in Cr. Misc. no. 27804/2021 passed by Hon'ble Mr. Justice Birendra Kumar, for correction of address of the petitioner. Hence aforesaid case may be listed and heard on priority.	To be Listed for modification
117.	Ranjay Kumar Singh 9386671112	Shyam Rishideo and other	Cr. Appl. No. 251/2015(D.B)	I.A No. 3 of 2021 has been filed on behalf of appellant for release on bail during pending of the present appeal and appellants are in custody since 09.02.2015 so matter is urgent.	To be Listed subject to the availability of digitized record
118.	Mr Surendra Kumar Singh 9431047640	UMITRA DEVI	CR. MISC.- 63078/2021	The Petitioner is an old and ailing lady who is made accused in this false case under section 304 B of I.P.C, due to the confusion in the mind of the Informant. The main	May be mentioned before the respective Bench only where the matter is

				accused in the present case has been granted anticipatory bail in CR. MISC 37184 of 2020. The Police is badly chasing the Petitioner for arrest and she is bound to run from pillar to post. Therefore in the present situation, the Petitioner prays that the matter may be listed and heard on most urgent basis. (Listed on Sr. No. 1675 of the consolidated list of Hon'ble Mr. Justice Anjani Kumar Sharan in the cause list dated 17.01.2021.)	listed
119.	Choubey Jawahar 9852978604	Surendra Singh	Cr. Appl. (S.J) 657/21	The applicant is in custody since 17.01.2021 and during trial 3 months in custody. Earlier bail application of the applicant was rejected at present on 08.02.2021 by Hon'ble Mr. Justice Anjani Kumar Sharan. There is case and counter case and the applicant is himself injured in counter case.	May be mentioned before the respective Bench only where the matter is listed